

Sixteenth Loksabha

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Title: Regarding need to establish a separate High Court for Telangana.

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Madam Speaker, as assured yesterday, Ravi Shankar Prasad *ji*, the Law Minister had said that today he will give a statement in the House regarding the High Court bifurcation. I request him to please give the statement.

HON. SPEAKER: If he wants to, I have not objection.

... (*Interruptions*)

HON. SPEAKER: It is 'Zero Hour'.

... (*Interruptions*)

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Madam, Yes, Hon. Member, Reddy *ji* is right. ... (*Interruptions*)

माननीय अध्यक्ष : ऐसा नहीं होता। Let him speak.

... (*Interruptions*)

SHRI RAVI SHANKAR PRASAD: I have to make a very brief observation. If a new State of Telangana is there, surely they are entitled for a High Court. That is also the provision under the Bifurcation Act. But, any new High Court building for Andhra Pradesh will take time. In terms of the law, the present Andhra Pradesh High Court was to become the High Court for Telangana and a separate High Court was to come in the new territory of Andhra Pradesh. Now, I am given to understand that attempts are being made for constructing a new building for Andhra Pradesh High Court and the Government of India is also giving requisite funds for that purpose including for Raj Bhavan Secretariat etc.

Now, I am further given to understand because there was an order of the High Court of Andhra Pradesh that the Chief Minister of Andhra Pradesh must locate some site and be in touch with the hon. Judges there to have a new building for the new Andhra Pradesh High Court. I am given to understand that the Government of Andhra Pradesh is proposing to convey to the hon. High Court present at Andhra Pradesh of having located certain buildings where the High Court can commence operation on a

temporary basis. Once those buildings are offered, the High Court confirms that or some alterations to be made, on a temporary basis, the High Court can be shifted to the new located building.

As far as the fresh building of the High Court is concerned, that will take some time. Here the whole position stands. I can only tell my hon. colleagues from Telangana and also from Andhra Pradesh that they need to live with mutual love and respect. The Government of India will always have their interest in mind. . . . *(Interruptions)*

माननीय अध्यक्ष : यह यहां नहीं होगा। Mutually, you have to decide like this. Please.

... *(Interruptions)*

SHRI A.P. JITHENDER REDDY : Madam, I really appreciate the words said by our Law Minister, Ravi Shankar Prasad *ji* on this.

But, as you have said, Sir, we do understand that four buildings have been shown by the Government of Andhra Pradesh. In Andhra Pradesh, they have shown and they have told the CA that we are going to shift our court very soon to Andhra Pradesh. That, we welcome. But, however, unless this decision is taken up, we say that no elevation, no promotion of the judges should be done because if that thing is done, it will be injustice to the lawyers and the judges of Telangana State. So, the four buildings have been shown. We are happy and we are thankful to the Chief Minister of Andhra Pradesh that he has pointed out four buildings. He has said that temporarily they will move into that. It may be temporary; it may be permanent; that is up to them whatever it is. But, no elevations for the judges should be done. That is my suggestion. Thank you, Madam. ... *(Interruptions)*

HON. SPEAKER: Yes, Chowdary *ji*.

... *(Interruptions)*

HON. SPEAKER: I am allowing Mr. Chowdary. Why are you now interrupting? Please.

... *(Interruptions)*

HON. SPEAKER: Mr. Chowdary, keep it in your mind that you are also a Minister.

... *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI Y.S. CHOWDARY): Yes,

Madam, on behalf of Government of India also I can talk. Can I talk, Madam, on behalf of Government of India? ... (*Interruptions*)

HON. SPEAKER: Okay, you can.

... (*Interruptions*)

SHRI Y.S. CHOWDARY: Madam, let me refer to the AP Reorganisation Act. AP Reorganisation Act was passed with so many things. I must put it on record that I thank the Government of India for implementing it partly. But, in the AP Reorganisation Act, a majority of the issues like delimitation, deficit budget, special category status and so many other things are pending. We request that the issue of High Court also may be considered along with those things. It cannot be thought of in isolation. The Government has got the fiduciary responsibility to act in letter and in spirit. ... (*Interruptions*)

HON. SPEAKER: We cannot discuss these things here.

SHRI Y. S. CHOWDARY: Madam, the Government is permanent in nature. It is not a political party. ... (*Interruptions*)

THE MINISTER OF CHEMICALS AND FERTILIZERS; AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Through you, Madam, I am requesting hon. Y.S. Chowdary garu that he is hon. Minister of the Government of India. Leader of the TDP Mr. Narsimham can be given time. ... (*Interruptions*)

HON. SPEAKER: All of them can sit together and have a solution.

... (*Interruptions*)

माननीय अध्यक्ष : मैंने आपकी बात समझ ली है, अब रवि शंकर प्रसाद जी ने भी कहा है, इसको हम सभी मिल कर जल्दी से जल्दी...।

...(व्यवधान)

श्री मोहम्मद सलीम (रायगंज) : अध्यक्ष महोदया, ...(व्यवधान)

माननीय अध्यक्ष : आप पश्चिम बंगाल से हैं, आप बैठ जाइए।

...(व्यवधान)

SHRI A.P. JITHENDER REDDY : Madam, whatever Shri Y.S. Chowdary has said, we also agree to that and we say that all these have to be very amicably settled. As soon as it is settled, it is good for their State and for our State individually to operate on all our issues. However, I request Mr. Ravi Shankar Prasad Ji that whatever I have said and he has heard of it, I want him to assure that no judges elevations and promotions will take place until this problem is. ... (*Interruptions*)

SHRI RAVI SHANKAR PRASAD: Madam, Mr. Reddy is a very seasoned Member of Parliament. All the appointment of judges today are decided by the collegium of the High Court and by the Supreme Court. I cannot give any assurance like that. ... (*Interruptions*)

SHRI Y. S. CHOWDARY: Madam, we request the hon. Home Minister to give his commitment.

माननीय अध्यक्ष : यहां पर चर्चा नहीं होगी।

...(व्यवधान)

HON. SPEAKER: I am not allowing to discuss this.

... (*Interruptions*)

SHRI Y. S. CHOWDARY: Madam, already four years have passed. Our request is to request the Home Minister to give some timeline. Otherwise, many things are pending like Special Category Status, delimitation and many more things. ... (*Interruptions*)

HON. SPEAKER: If he wants to reply, I have no objections.

... (*Interruptions*)

गृह मंत्री (श्री राजनाथ सिंह) : अध्यक्ष महोदया, मैं सम्मानित सदस्यों को यह जानकारी देना चाहूंगा कि बाइफरकेशन से जो रिलेटेड इश्यूज हैं, अदर दैन हाईकोर्ट, इन सभी इश्यूज को रिजॉल्व करने के लिए दोनों स्टेट्स के चीफ मिनिस्टर्स से मैं रिक्वेस्ट करूंगा कि एक साथ बैठें। मैं अपनी तरफ से भरपूर कोशिश करूंगा कि जितने बाइफरकेशन से संबंधित इश्यूज हैं, वे जल्दी से जल्दी रिजॉल्व हो सकें।...(व्यवधान)

